
Pooja Verma Vs State Of Chhattisgarh And Ors

Writ Petition (S) No. 3846 Of 2018

Court: Chhattisgarh High Court

Date of Decision: May 18, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Rajendra Patel, Adhiraj Surana

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. The grievance of the petitioner in the instant case is non-granting of maternity leave to the petitioner on the ground that she is a contractual

employee.

2. The issue raised in the present Writ Petition has already been laid to rest by a couple of decisions passed by this Court leading been Devshree

Bandhe v. Chhattisgarh State Power Holding Company Limited & Ors. (WPS No.101/2017) . The said judgment has further been followed in a series

of decisions passed by this Court.

3. The present petitioner's case also fits in the directives given by this Court in the said judgment.

4. Accordingly, the present Writ Petition also stands allowed in similar terms and the respondents are directed to ensure that the petitioner is provided

with the maternity benefits at par with that of a Government employee.

5. The Writ Petition thus stands disposed off.